

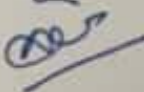
CC No. : 01/2015
ECIR No. : DLZO/15/2014/AD(VM)
U/S : 3 & 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

03.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

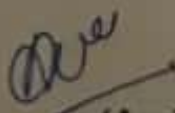
Present: Sh. N. K. Matta, Ld. SPP for ED.

Sh. N. K. ^{Matta} submits that he has filed an application for issuance of Letter of Request under section 60 of the Prevention of Money Laundering Act, 2002 for execution of Provisional Attachment Order, ^{No.} 04/2020 dated 27.05.2020.


Put up on 04.09.2020 for consideration.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/03.09.2020

CC No: 07/2017

RC No. : DAI-2017-A-0010

Branch : ACB/CBI/Delhi

U/S : 120B IPC r/w Sec.7,r/w 13(1)(d) of P.C.Act 1988

with substantive offences thereof

CBI Vs. Dhani Ram Mehto & Anr.

03.09.2020

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Present: Sh. Navin Kumar Giri, Ld. PP for CBI.

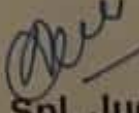
Sh. Manoranjan, Ld. Counsel for accused no.1
Dhani Ram Mehto with accused Dhani Ram Mehto.
Ms. Vandana Kumar, Ld. Counsel for accused no.2
Satvir Singh.

Matter is listed for PE.

Put up on 08.10.2020.

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(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/03.09.2020

Crl. Appeal Nos. 442/13 & 443/13
CBI Vs. S.S. Kadian etc

03.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld. PP for CBI.

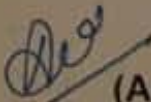
Accused S.S. Kadian in person.
None for accused Maj. General A.K. Gupta.

Accused S. S. Kadian submits that accused Maj. General A.K. Gupta is trying to connect but could not connect due to some technical difficulties.

Put up on 03.11.2020.

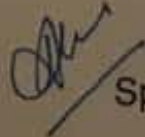
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(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/03.09.2020

11.40 A.M.

At this stage, accused Maj. General A.K. Gupta has appeared.


Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/03.09.2020

FIR No. : RC-DAI-2020-A-023
U/S : 120-B of IPC r/w sec.7 of P.C. Act, 1988
(as amended in 2018)
CBI Vs Ajeet Kumar Bhardwaj & Ors.

03.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Naveen Giri, Ld PP for CBI.

An application for bail has been filed Ld. Counsel for accused Sudhanshu Ranjan.

Issue notice to CBI.

Sh. Naveen Giri, Ld. Counsel for CBI accepts notice on behalf of CBI.

Put up on 08.09.2020 for arguments on the bail application filed by accused Sudhanshu Ranjan.

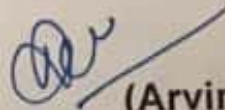
CBI shall file reply on or before 08.09.2020 with advance copy to counsel for accused.

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Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/03.09.2020